

1963 have also been exempted from compulsory pre-shipment inspection provided the exporters have a firm letter from the over-seas buyers stating that the overseas buyers do not want pre-shipment inspection from any Official Indian Inspection Agency.

CONSTRUCTION AND MANAGEMENT OF AIRPORTS BY NRIs AND PRIVATE ENTREPRENEURS

1918. SHRIMATI CHANDRA PRABHA URS :

SHRI V. S. VIJAYARAGHAVAN :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have permitted the Non-Resident Indians and the private entrepreneurs to construct and manage ultra-modern airports in the country ;

(b) if so, the details thereof, State/ Union Territory-wise ;

(c) the details of such proposals pending with the Government ; and

(d) the steps taken or proposed to be taken for clearance of all these proposals at the earliest ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) There is no proposal with the Government to permit Non-Resident Indians (NRIs) and private Entrepreneurs to construct and manage airports in the country. However, to finance construction of a new airport at Cochin and upgradation of the airport at Calicut, the Government of Kerala have taken the initiative of setting up Societies to mobilise funds from the public including Non-Resident Indians.

SEEUY IN GUJARAT

1919. SHRI KANSHIRAM RANA : Will the Minister of FINANCE be pleased to state the amount sanctioned to unemployed youths by the banks in Gujarat under the "Self Employment for Educated Unemployed Youth" Scheme during the

last year and the current financial year so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : Under the scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY), loans amounting to Rs. 59.59 lakhs were sanctioned by banks in Gujarat State during the year 1992-93. During the current year the scheme is in progress and the final position would be known only after completion of the financial year 1993-94.

BUDGET PROPOSALS AFFECTING INDIGENOUS INDUSTRIES

1920. DR. K. D. JESWANI :

SHRI SATYA DEO SINGH :

SHRI RAM PUJAN PATEL :

SHRI ARVIND TRIVEDI :

SHRI BRIJ BHUSHAN

SHARAN SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether the budget proposals put the Indian capital goods manufactures at a difficult stage as the reduction in excise and customs duty and other allowances has an adverse effect on indigenous industries ;

(b) if so, whether the Government have any such programme to help the indigenous industries in this regard ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) The changes in the excise and customs duty rates introduced through the budget proposals for the year 1993-94 contain various measures to safeguard the interests of the indigenous capital goods industry.

(b) to (d) Do not arise in view of (a) above.